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MCA 195 2019
IN THE HIGH COURT OF BOMBAY AT GOA

MCA No.195 of 2019
In
SA no.75 of 2016

Roxann Sharma

..... **Appellant**

V e r s u s

Arun Sharma

..... **Respondent**

Ms. Maria Caroline Collasso, Advocate for the Appellant.
Respondent in person.

CORAM: DAMA SESHADRI NAIDU, J.
DATE: 11th August 2020.

ORDER:

Mr. Sharma, the appellant appearing in person, has informed me that during the pandemic, he and his wife, that is the respondent, have talked to each other at least on seven to eight occasions. According to him, there is every possibility of the couple's settling their disputes amicably. Therefore, he wants the matter adjourned by two weeks, though both parties have already filed their written arguments.

2. Ms. Collasso, the learned counsel for the respondent, has however submitted that the respondent has clearly instructed her to go ahead with the matter and invite a judgment on the merits. Nevertheless, she has also agreed that the husband and the wife, of late, have been talking to each other.

3. In this context, I propose that it may be beneficial if I hear the respondent's view on the appellant's proposal. She could as well appear online.

4. For this proposal the respondent's counsel has agreed. This Court desires to provide every opportunity to the parties if they desire to settle their matrimonial disputes amicably. So, enable the respondent to appear online and express her views, let the Registry post the matter on 14/8/2020.

DAMA SESHADRI NAIDU, J.

AP/-